

(b) No, Sir.

(c) The following refundable security deposits are recovered by the Indian Oil Corporation Limited from the consumers of Indane Gas :—

(i) Per 15 Kg. Cylinder	Rs. 40.00
(ii) Per pressure regulator	Rs. 10.00
Total :	Rs. 50.00

No interest is allowed on this deposit as the consequential reduction in the Corporation's investment on L.P.G. distribution equipment is reflected in the selling rates.

(d) The price of Indane Gas is so maintained as to secure a competitive differential over the competitors' prices in any particular market.

बिड़ला उद्योग समूह द्वारा उत्पादन शुल्क का अपवंचन

784. श्री बलबन्त : क्या वित्त मंत्री यह बातों की कृपा करेंगे कि :

(क) क्या महाराष्ट्र तथा गुजरात में स्थित बिड़ला उद्योग समूह द्वारा उत्पादन शुल्क के अपवंचन की कोई जांच की गई थी;

(ख) यदि हां, तो कितने उद्योगों के बारे में जांच की गई थी तथा उक्त कारखानों के नाम क्या क्या हैं; और

(ग) उक्त जांच का क्या परिणाम निकला है ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (ग) . बिड़ला समूह की महाराष्ट्र तथा गुजरात में स्थित ग्वारह कम्पनियों के सम्बन्ध में जांच पड़ताल की जा रही है। यह अभी पूरी नहीं हुई है।

कम्पनियों के नामों का विवरण सदन की मेज पर रखा जाता है।

विवरण

1. मेसर्स बल्लभ टैक्सटाइल मिल्स, कलवा, थाना।

2. मेसर्स भारत कामर्स एण्ड इण्डस्ट्रीज लिमिटेड (किरण स्पिनग मिल्स), कोलशेट, थाना।
3. मेसर्स इण्डियन प्लाॉस्टिक्स लिमिटेड, कांदीवली।
4. मेसर्स कोर्स (इण्डिया) लिमिटेड, थाना—(एल-6 लाइसेंसदार)।
5. मेसर्स इंडियन स्मॉल्टिंग तथा रिफाइनिंग लिमिटेड, भाण्डप, बम्बई (फ़ैरस डिवीजन, थाना)।
6. मेसर्स जेनिथ स्टील पाइप्स लिमिटेड, खोपोली।
7. मेसर्स श्री दिग्विजय वूलन मिल्स, जामनगर।
8. मेसर्स सौराष्ट्र केमिकल्स, पोरबन्दर।
9. मेसर्स सेचुअरी मिल्स, बम्बई।
10. मेसर्स न्यू स्वदेशी मिल्स, अहमदाबाद।
11. मेसर्स मंजुश्री टैक्सटाइल्स, अहमदाबाद।

OUTSTANDING LOANS AGAINST STATES

785. DR. A. G. SONAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that loans are outstanding against each State; and

(b) if so, the details thereof ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI) : (a) and (b). A statement showing the amount of loans outstanding against State Governments as on 31st March, 1967 is laid on the Table of the House. [Placed in Library. See No. LT-1599/67].

DECLINE IN REVENUE EARNINGS IN WEST BENGAL

786. SHRI J. K. MONDAL : Will the Minister of FINANCE be pleased to state :

(a) whether any assessment has been made of the anticipated fall in revenue earnings, such as income-tax, super-tax, customs and other Central excises and taxes in the West Bengal industrial areas including Howrah and Calcutta for the first half of the financial year as a result of the labour unrest, gheraos and lock-outs;

(b) if so, the estimated amount under the various heads; and

(c) the steps which Government propose to take to make up this loss?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) No, Sir.

(b) and (c). Do not arise.

SEARCHES OF BUSINESS HOUSES IN WEST BENGAL

787. SHRI J. K. MONDAL: Will the Minister of FINANCE be pleased to state:

(a) the particulars of the Business Houses in Howrah and Calcutta, which were searched by the Central Agencies during the period from the 16th August, 1967 to 15th October, 1967;

(b) the incriminating evidence found for various malpractices indulged in by these Business Houses; and

(c) the action which Government have taken or propose to take in the matter;

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) A statement showing the names and location of the business houses in Howrah and Calcutta, which were searched by the following Central Agencies viz: the Customs, Central Excise/Gold Control, Enforcement Directorate and Income-tax authorities and the Economic Offences Wing of the Central Bureau of Investigation, during the period from the 16th August, 1967 to the 15th October, 1967, is laid on the Table of the House. [Placed in Library. See No, LT-1600/67].

(b) and (c). Out of the 63 cases, no incriminating evidence was found in five cases. The evidence obtained from the articles/documents seized in six cases indicated unauthorised export of jute goods (3 cases); under valuation (one case) in contravention of the Customs law and the Foreign Exchange Regulations; unauthorised refining of primary gold (one case) and, acquiring of primary gold in excess of the permissible limit (one case) in contravention of the Gold Control Rules. In the remaining 52 cases, investigations are in progress. On completion of the investigations, adjudication and/or prosecution pro-

ceedings will be initiated wherever warranted under the respective enactments.

LEAKAGE OF REPORT ON SOCIAL CONTROL OF BANKS

788. SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI NAMBIAR:
SHRI C. K. CHAKRAPANI:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the report on Social control on banks has leaked out;

(b) if so, whether Government have investigated into the matter;

(c) the findings thereof; and

(d) the action taken against the officers concerned?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): (a) Certain reports in a section of the press appear to have been based on some of the portions in Dr. Pai Panandiker's report on social control over banks.

(b) to (d). Government do not consider it necessary or worthwhile to investigate into the matter.

FOREIGN MISSION

789. SHRI E. K. NAYANAR:
SHRI P. GOPALAN:
SHRI UMANATH:
SHRIMATI SUSEELA
GOPALAN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Foreign Missions in India have not sent in annual returns in respect of their Indian employees or have not deducted tax at source;

(b) the names of the Missions and the total number of Indian employees involved therein;

(c) the steps taken against the foreign Missions; and

(d) the steps taken against the employees for not filing income-tax returns?